

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 8 of 1999, in OA No. 1295/97.

New Delhi: this the 20th day of September, 1999.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. KULDIP SINGH, MEMBER (D).

A. Chaudhary,
Q-6-3, Sector XIII,
R.K.Puram,
New Delhi-66.

.... Applicant.

(By Advocate: Shri R.P. Kapoor).

Versus

1. Shri R.K. Singh,
Director of Estates-I, Directorate of Estates,
Ministry of Urban Affairs & Employment,
C-Wing, Nirmal Bhawan,
New Delhi-0001.
2. Shri Ratna Deo Sahay,
Dy. Director (Policy), Directorate of Estates,
Ministry of Urban Affairs & Employment,
C-Wing, Nirmal Bhawan,
New Delhi -0001.
3. Shri P. D. Shawada,
Dy. Director (A/Cs), Directorate of Estates,
Ministry of Urban Affairs & Employment,
C-Wing, Nirmal Bhawan,
New Delhi-0001.
4. Shri J.B. Garg,
Assistant Director (A/Cs),
Directorate of Estates,
Ministry of Urban Affairs & Employment,
C-Wing, Nirmal Bhawan,
New Delhi -0001. Respondents.

(By Advocate: Shri R.N. Singh proxy for Sh. R.V. Sinha).

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Heard.

2. No doubt after the Tribunals' order dated 11.8.97 in OA No. 1295/97, respondents issued letter dated 10.9.98 (Annexure-C3) without considering applicant's representation dated 21.8.97 made by him

pursuant to the Tribunal's order dated 11.8.97, which respondents should not have done, but subsequently by their letter dated 22.2.99 (Annexure-R) which is self contained and self explanatory, the aforesaid letter dated 10.9.98 has been withdrawn, and in any case no recoveries have been made from applicant on the basis of the aforesaid order dated 11.8.97.

3. Under the circumstance, there are no grounds for initiating contempt action against respondents. If applicant is aggrieved by respondents' letter dated 22.2.99, it is open to him to challenge the same separately in accordance with law, if so advised.

4. With the above observation, the C.P. is dismissed and notices to alleged contemnors are discharged.

Kuldeep
(KULDIP SINGH)
MEMBER(J).

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(S. R. ADIGE)
VICE CHAIRMAN(A).

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